

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Execution Application No.11 of 2023 (SZ) in**  
**Original Application No.523 of 2018(PB)**  
**WITH**  
**Original Application No.156 of 2024 (SZ)**  
**WITH**  
**Original Application No.127 of 2022(SZ)**

**In the matter of:**

V. Eswaran, Coimbatore.

VS

The District Collector,  
Coimbatore District and Anr.

WITH

Tribunal on its own motion SUO MOTU  
based on the news item published in  
'The Hindu' dated 07.04.2024, titled  
"Fire breaks out at Vellalore landfill in Coimbatore"

And

Central Pollution Control Board  
Through its Member Secretary, New Delhi and Ors

WITH

K.S. Mohan, Coimbatore.

VS

The Corporation of Coimbatore  
Represented by its Commissioner  
Coimbatore and Ors.

**REPORT FILE BY THE 5<sup>TH</sup> RESPONDENT-**  
**DEPARTMENT OF MUNICIPAL ADMINISTRATION AND WATER SUPPLY.**  
**INDEX**

<b>S. No.</b>	<b>Date</b>	<b>Description</b>	<b>Page No.</b>
1	05.08.2025	Report file by the 5 <sup>th</sup> Respondent- Department of Municipal Administration and Water Supply.	2-6

(Note: The page numbers are at the top centre of every page)



Through  
Dr. D. Shanmuganathan  
Standing Counsel for Government of Tamil Nadu  
National Green Tribunal  
Southern Zone, Chennai  
**DATE:06.08.2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE**  
**Execution Application No. 11 of 2023(SZ) in**  
**Original Application No. 523 of 2018(PB)**  
**WITH**  
**Original Application No. 156 of 2018(SZ)**  
**WITH**  
**Original Application No. 127 of 2018(SZ)**

**In the matter of**

V. Eswaran, Coimbatore.

.....Applicant(s)

Versus

The District Collector,  
Coimbatore District and Anr.

..... Respondent(s)

**WITH**

Tribunal on its own motion SUO MOTU  
based on the News item published in  
'The Hindu' dated 07.04.2024, titled  
**"Fire breaks out at Vellalore landfill  
in Coimbatore"**

And

Central Pollution Control Board  
Through Its Member Secretary,  
New Delhi and ors.

..... Respondent(s)

**WITH**

K.S. Mohan,  
Coimbatore.

.....Applicant(s)

Versus

The Corporation of Coimbatore  
Represented by its Commissioner  
Coimbatore and Ors.

..... Respondent(s)

  
**Deputy Secretary to Government**  
**M.A. & W.S. Department**  
**Secretariat, Chennai-600 009.**

**STATUS REPORT REGARDING VELLALORE LANDFILL IN COIMBATORE**

I, the undersigned, submit this Status Report on behalf of the Principal Secretary, Department of Municipal Administration and Water Supply / Chairman of the Committee for monitoring the implementation of Solid / Liquid / Other Waste Management Rules, before this Hon'ble Tribunal in compliance with the directions issued in the above matter and respectfully submit the following for the kind perusal and further orders of this Hon'ble Tribunal:

The execution application [E.A. No.30 of 2022 (PB)] is filed by the applicant before the Principal Bench, National Green Tribunal, New Delhi against the failure of non-compliance of the order dated 03.10.2018 passed by the Tribunal in O.A. No.523 of 2018 (PB) [Earlier O.A. No.234 of 2013 (SZ)] and 524 of 2018 (PB) [Earlier O.A. No.164 of 2013 (SZ)]. Thereafter, the matter was transferred to this Bench and the same has been renumbered as **E.A. No.11 of 2023 (SZ)**.

The Original Application [**O.A. No.127 of 2022 (SZ)**] is a continuation of the earlier application filed at this Bench as O.A. No.234 of 2013 (SZ) which was disposed of on 03.10.2018.

Meanwhile, the Principal Bench of the National Green Tribunal, New Delhi has Suo Motu registered a case as O.A. No.374 of 2024 (PB) based on the news item published in 'The Hindu' dated 07.04.2024 titled, "Fire Breaks out at Vellalore landfill in Coimbatore", which has been transferred to this Bench and renumbered as **O.A. No.156 of 2024 (SZ)**.

The Hon'ble NGT, SZ in its Order dated 23.06.2025 in the above matter has inter-alia directed as follows:

*"12. The learned counsel appearing for the Coimbatore City Municipal Corporation would state that in the phase in which today they*

  
**Deputy Secretary to Government**  
**M.A. & W.S. Department**  
**Secretariat, Chennai-600 009.**

are operating with the 3 tromeels, the process is expected to be completed only in April 2027, which is beyond 24 months from today.

13. We only direct the Coimbatore City Municipal Corporation to do the segregation on a war footing and aim at clearing the entire waste by the end of this year. In this regard, let the Commissioner - Coimbatore City Municipal Corporation file a detailed report with the time frame and their plan of action to achieve the goal in consultation with the Committee headed by the Additional Chief Secretary to Government, Department of Municipal Administration and Water Supply, which has been constituted to monitor the implementation of Solid, Liquid, and Other Waste Management Rules in compliance with the directions issued by this Tribunal in O.A. Nos. 268 of 2016 (SZ), 146 of 2020 (SZ), 54 of 2020 (SZ), 61 of 2020 (SZ), and other similar matters.

14. Let the Committee headed by the Additional Chief Secretary to Government, Department of Municipal Administration and Water Supply for monitoring the implementation of Solid / Liquid / Other Waste Management Rules, as referred to above, also file a report regarding the co-operation extended in achieving the above task."

.....  
"16. Post the matter on 07.08.2025."

In compliance of the orders of this Hon'ble Tribunal, the meeting of the Committee to monitor the implementation of Solid, Liquid, and Other Waste Management Rules under the Chairmanship of the Principal Secretary to Government, Municipal Administration and Water Supply Department was held on 29.07.2025.

During the meeting, a detailed presentation was made by the Commissioner, Coimbatore Corporation regarding the actions taken by the

  
Deputy Secretary to Government  
M.A. & W.S. Department  
Secretariat, Chennai-600 009.

Corporation in compliance with the directions issued by this Hon'ble Tribunal in its Order dated 23.06.2025. The Coimbatore Corporation Commissioner provided an update on the progress of Phase II of the bio-mining operations at the Vellalore Compost Yard, including data on the quantity of legacy waste processed, the volume of Refuse Derived Fuel (RDF) disposed, and related metrics.

The Commissioner, Coimbatore Corporation also elaborated on the steps taken to comply with the Tribunal's directive to segregate the legacy waste accumulated at the Dumping Yard on a war footing and complete its clearance by the end of this year. The key points presented are summarized below:

- The Corporation has instructed the appointed contractor to deploy an additional trommel at the project site.
- Installation of the additional trommel has commenced and will be operational at the earliest.
- A comprehensive assessment was undertaken by the Coimbatore Corporation regarding the deployment of power screen warrior machines and increasing the number of trommels to achieve the Tribunal's directive of processing 10,000 TPD of legacy waste.
- The assessment revealed that processing 10,000 TPD would generate approximately 1,500 TPD of Refuse Derived Fuel. However, disposing of this volume to cement factories poses a significant challenge.
- This may result in stockpiling Refuse Derived Fuel at the project site.
- Additionally, with the onset of the monsoon season, stored Refuse Derived Fuel is likely to absorb moisture, making it unacceptable for use by cement factories.

  
Deputy Secretary to Government  
M.A. & W.S. Department  
Secretariat, Chennai-600 009.

- The legacy waste bio-mining contract includes a defined scope of work and methodology. Any revision in methodology or use of advanced equipment would conflict with the agreed tender terms and entail considerable cost implications.
- As a practical alternative, the Coimbatore Corporation has directed the contractor to deploy one additional trommel and extend daily operational hours to increase processing capacity.
- It is estimated that these measures will increase daily processing by 300-400 TPD and reduce the overall project duration by 3 to 4 months, from the current 24-month timeline.

The Committee directed the Commissioner, Coimbatore Corporation to identify more industries which could utilise the Refuse Derived Fuel, so that they can be more quickly disposed of, resulting in effective utilisation of processing capacity and lesser time taken for bio-mining. The Committee also requested the Coimbatore District Collector to render necessary assistance to the Coimbatore Corporation in this regard.

The Committee also requested the Tamil Nadu Pollution Control Board to issue necessary instructions to the Cement industries to make structural changes in their kilns so as to enable the usage of the Refuse Derived Fuels also as one of their fuel sources.

Taking into account the various challenges presented by the Corporation, the Committee has agreed to the Revised Action Plan. The revised plan includes extending operational hours and deploying additional equipment, with a new target completion date of **31.10.2026**. While agreeing to the revised plan of action, the Committee directed the

  
Deputy Secretary to Government  
M.A. & W.S. Department  
Secretariat, Chennai-600 009.

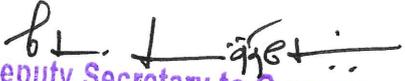
Coimbatore Corporation Commissioner to pursue all necessary steps and to personally supervise the operations in order to ensure that the entire legacy waste dumped in the Vellalore compost yard is processed expeditiously within the proposed timeline. The Committee recommends that the Revised Action Plan be placed before this Hon'ble Tribunal for its favourable consideration and necessary orders.

In view of the foregoing facts, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take the above facts on record and pass such orders as may be deemed fit in the interest of justice.

#### **VERIFICATION**

I, S.Karthikeyan, S/o M.Somasundaram, presently working as Deputy Secretary to Government, Municipal Administration and Water Supply Department, do hereby verify that the contents of the above status report are true and correct to the best of my knowledge and belief. I am duly authorized to file this report on behalf of the Principal Secretary to Government, Municipal Administration and Water Supply Department.

**Signed and Verified at Chennai  
on this the 05<sup>th</sup> day of August, 2025.**

  
**Deputy Secretary to Government  
M.A. & W.S. Department  
Secretariat, Chennai-600 009.**

**Deputy Secretary to Government  
Municipal Administration and Water Supply Department  
Government of Tamil Nadu**